amounting to Rs. 37.5 lakhs. The State Industrial Relations Machinery have filed cases against M/S Swadeshi Cotton Mills, Kanpur, for non-payment of wages another allied matters. It is understood that the Government of U.P. have also decided to advance a loan of Rs. 37.50 lakhs to the management to clear the outstanding wage dues for the second fortnight of October and the two fortnights of November, 1977.

#### India's desire to have talk with China on outstanding issues

## \*685. SHRI S. KUMARAN: SHRI JAGJIT SINGH ANAND; SHRI F. M. KHAN:

EXTERNAL Will the Minister of AFFAIRS be pleased to state:

(a) whether the Government of India have conveyed their desire to the Government of Peoples Republic of China that they would be willing to discuss the outstanding issues between the two countries, if the latter takes initiative in the matter: and

(b) ii so, what are the details in this regard and what is China's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b) Government of India have publicly stated that any suggestions for improvement of bilateral relations with China would be given serious consideration in keeping with the Five Principles including the principles of mutual benefit and reciprocity.

No proposals have been made directly to the Government of India by the Chinese Government for holding discussions on outstanding issues.

## Setting up of a Vigilance Cell to **Check Tapping of Telephones**

\*686. SHRI SHYAMLAL GUPTA: Will the Master of COMMUNICATIONS be pleased to state:

### to Questions

(a) whether there is any proposal under Government's considerations to set up a Vigilance Cell with a view to probing into the incidents of tapping of telephones; and

Ob) if so, what are the details thereof?

THE MINISTER OF. STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). Vigilance Cells function in the P&T Department in the office of the Director-General, Posts and Telegraphs and other subordinate field offices, to deal with grievances brought by members of the public. They look into complaints brought to their notice including corruption and malpractices. They are not set up to probe into incidents of tapping of telephones.

The P&T Department does not, of its own volition, resort to tapping of telephones. This is governed by Section 5 of the Indian Telegraph Act, according to which, in certain circumstances, the Central Government or a State Government or any officer, duly authorised in this behalf by the Central Government or a State Government, may order tapping of telephone lines. Such an order is communicated to the P&T Department for providing necessary facilities. The tapping of telephones under the aforesaid Act falls within the domain of the Ministry of Home Affairs.

# Diplomatic ties with Guinea Bissau

### \*687. SHRI HARSH DEO MALA VIYA: SHRI NRIPATI RANJAN CHOUDHURY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has established diplomatic relations with Guinea-Bissau; and

(b) if not, by when the Government of India is likely to establish diplomatic relations with that country?

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